

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 309**  
**208/131/ND/2018**  
**New RA-43/2023**

**IN THE MATTER OF:**

**M/s. Peregrine Guarding Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**RoC ... Respondent**

**Under Section: 131**

**Order delivered on 05.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant : Adv. Shobhan Mohanty**

**For the Respondent :**

**ORDER**

**RA-43/2023:** The application is time-barred on account of limitation. Nevertheless, Ld. Counsel for the Applicant seeks an opportunity to file an application for condonation of delay. At his request, for the captioned RA the hearing is deferred to 17.10.2023.

**Sd/-  
(L. N. GUPTA)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**